

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU  
DAILY CAUSE LIST DATED **13.05.2026** (WEDNESDAY)  
CHENNAI BENCH  
VACATION COURT (HYBRID MODE)  
**02.00 PM**

[Click here to join VC](#)

**In the Court of Hon'ble Mr. Justice Yogesh Khanna, Member (Judicial),  
Hon'ble Mr. Jatindranath Swain, Member (Technical)**

**Note: No Mention will be permitted without prior consent of the other side.**

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 260/2026 For Condone delay IA No. 729/2025 For Exemption IA No. 730/2026 For Stay IA No. 731/2026	Chavva Naga Sampathi Tayaru Vs Madasa Kumar, Bankruptcy Trustee.	Mr. E. Senthil Kumar	

For Direction

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
2.	IA No. 732/2026 For Urgent Hearing <b>(With Defects)</b> in Comp App (AT) (CH) (Ins) No. 414/2024 For Stay IA No. 1132/2024 & 733/2026	VK Abdul Rahim Vs CA Jasin Jose RP/ Liquidator, Sargam Builders (P) Ltd & 2 Ors	Mr. Babu Karukapadath	Mr. Akhil Suresh R1 Ms. Rehana Shukkur R3
3.	IA No. 728/2026 For Urgent Hearing In Comp App (AT) (CH) (Ins) No. 609/2025 For Stay IA No. 1696/2025 For Stay IA No. 338/2026 & 727/2026 To Adv. Hg. IA No. 401/2026	Dinesh Kothari Suspended Director, JKS The Banyaan Pvt Ltd & 2 Ors Vs Rajalakshmi Vardarajan, Liquidator of JKS The Banyaan Pvt Ltd	Mr. K Pawan Jhabakh	Mr. B Dhanaraj

## INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at: <https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:  
**VC Support** – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B.  
(044-28880500), or through email on **e-mail ID:** [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: [www.nclat.nic.in](http://www.nclat.nic.in)